

(a) (b) CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1137/2002

New Delhi this the 7th May of 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Ash Kumar Sharma  
T.G.T. (English )  
Working in Sarvodaya Bal  
Vidyalaya, East Vinod Nagar,  
Delhi.

(By Advocate Shri Ashok Kumar Sharma ) ..Applicant

VERSUS

1. Government of NCT at Delhi  
Through its Secretary of  
Education, 5 , Shamnath Marg,  
Delhi.
2. Director of Education,  
Old Secretariat at Delhi
3. Dy. Director of Education,  
Delhi East, Vigilance Branch,  
Rani Garden, Delhi.
4. Principal, Sarvodaya Bal  
Vidhyalaya, East Vinod Nagar,  
Delhi-92

..Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

After hearing Shri Ashok Kumar Sharma, learned  
counsel for the applicant at great length and also  
reading through the impugned order issued by the  
respondents dated 20.7.2001, we are unable to agree  
with the learned counsel that any *prima facie* case has  
been made out to challenge the vires of the order,  
having regard to the provisions of FR 54 (B) 5 under  
which the same has been passed.

B.

2. Learned counsel, however, submits that he has made certain allegations of malafide against certain official(s) of the Department who have not been impleaded in the OA. He admits that this is a legal flaw.

3. In the above circumstances, OA is dismissed with liberty granted to the applicant to proceed in the matter, in accordance with law, if so advised.



( S.A.T. Rizvi )  
Member (A)



( Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

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